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CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 45 of 1995.

Dated this Friday, the 13th day of August, 1999.

CORAM : Hon'ble Shri Justice R. G. Vaidyanatha, Vice-Chairman.
Hon'ble Shri B. N. Bahadur, Member (A).

G. S. Rathore,
District Elec. Enginer (C),
Sub-station building,
I. M. C. Marg,
Churchgate,
Bombay. ... Applicant.

(None present).

VERSUS

Union of India through
The General Manager,
Western Railway,
Churchgate, Bombay. ... Respondents.

(By Advocate Shri P. M. A. Nair)

OPEN COURT ORDER

PER : Shri R. G. Vaidyanatha, Vice-Chairman.

The main prayer in the O.A. is that the order of transfer dated 04.01.1995 is arbitrary and vindictive and it should be cancelled. The Tribunal granted stay of this order and the stay order is in force till now. Now the respondents' counsel submits that the above order of transfer has been cancelled and applicant has been retained at Bombay only.

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2. In this circumstances, we find that the O.A. has become infructuous, since the impugned order is cancelled and the applicant has been retained at Bombay itself. Accordingly, the O.A. does not survive and it is dismissed as infructuous. No order as to costs.

B. N. Bahadur

(B. N. BAHADUR)

MEMBER (A).

R. G. Vaidyanatha

(R. G. VAIDYANATHA)

VICE-CHAIRMAN.

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